

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 63 OF 2020

M/s. Tech Force Composites Pvt. Ltd. Goa Unit Petitioner

V e r s u s

Goods and Service Tax Council & Ors. Respondents

Mr. Girish Sardesai, Advocates for the Petitioners.

Ms. Priyanka Kamat, Advocate for the Respondent no.3.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 26th June, 2020

P.C.

Heard Mr. Sardesai, the learned Counsel for the petitioner and Ms. Priyanka Kamat, the learned Counsel for the respondent no.3. Ms. Kamat states that she will also appear for the other respondents but she awaits formal authorisation. She states that said authorisation will be filed within two weeks from today.

2. At the request of the learned Counsel for the parties, this petition could be disposed off finally at the stage of admission after a period of four

weeks from today.

3. In case any of the respondents wish to file any replies, they may do so within a period of two weeks from today by service of advance copy upon the learned Counsel for the petitioner. Rejoinder, if any, to be filed within one week thereafter. After four weeks, liberty to the parties to apply for final disposal at the stage of admission.

M. S. JAWALKAR

M. S. SONAK, J.

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